

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 11th day of December 2019

Original Application No. 330/01283 of 2019

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Abdul Majeed, S/o late Tabib Ahmed, IDAS, Ex-ACDA, A/c No. 8306815, R/o B-25/1, G.T.B. Nagar, Kareli, Allahabad, retired from office of the PCDA (P), Allahabad.
2. V.N. Singh, S/o Late U.B. Singh, IDAS, Ex-ACDA, A/c No. 8325565, R/o 174A/48B, Rajapur Post Office G.P.O., Prayagraj / Allahabad, retired from OA (R&D), Kanpur under office of the PCDA (R&D), New Delhi.
3. Jagannath Mishra, S/o late Sheetla Prasad Mishra, Ex-Sr. Auditor, A/c 8311953, R/o 538A/73A, Sarvodaya Nagar, Allahpur, Prayagraj / Allahabad, retired from office of the PCDA (P), Allahabad.

. . . Applicants

By Adv : Shri B.D. Tiwari and Shri V.K. Tiwari

V E R S U S

1. Union of India through Secretary, Ministry of Finance (Defence), North Block, New Delhi.
2. Controller General Defence Accounts, Ulan Batar Road, Palam, New Delhi Cantt. – 110010.
3. PCDA (P) Draupadi Ghat, Allahabad.
4. Principal Controller (R&D), West Block – V, R.K. Puram New Delhi.

. . . Respondents

By Adv: Shri P.K. Rai

O R D E R

Heard Shri V.K. Tiwari, learned counsel for the applicants and Shri L.P. Tiwari, learned counsel for the respondents.

2. At the outset applicants' counsel submitted that the applicants will satisfy if a direction be given to the respondent No. 1 to consider and dispose of the pending representations of the applicants dated

31.07.2019, 21.08.2019 and 25.07.2019 (Annexure A-2) within a stipulated period of time.

3. At this stage learned counsel for the respondents submits that since the applicants retired on 30th June, they will not be entitled to get the benefit of increment for the year following 30th June.

4. In view of the above submission made by the applicants' counsel I direct the respondent No. 1 to consider and decide the representations of the applicants dated 31.07.2019, 21.08.2019 and 25.07.2019 (Annexure A-2) by passing reasoned and speaking order within a period of 03 months from the date of receipt of a certified copy of this order and communicate the outcome of the same to the applicants. It is also directed that while disposing of the representations of the applicants, respondent No. 1 shall consider the contents of the OA as well as contention of the learned counsel for the respondents. It is made clear that I have not gone into the merit of the case.

5. In view of the above direction the OA is disposed of. No costs.

(Rakesh Sagar Jain)
Member (J)

/pc/